

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

8

C.P No. 1231/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017

NAME OF THE PARTIES: Electrosteel Steel Ltd.
V/s.

Mahavir Roads and Infrastructure Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1	PULKIT SHARMA	ADVOCATE	} <i>Pulkit</i>
2.	ABHISHEK AORE	ADVOCATE	

For APPLICANT

ORDER

CP No. 1231/ I&BP/NCLT/MB/MAH/2017

On perusal of the Company Petition, since it is appearing that certificate obtained from the Bank is not in the format that is required, the Petitioner is again directed to obtain certificate from the Bank as required under Section 9 of the Insolvency and Bankruptcy Code, 2016.

In respect of the service of the Petition copy and the date of hearing upon the Corporate Debtor company, for the Petition copy and other documents sent to the Corporate Debtor have been returned with a caption of "Intimation", the same can't be taken as deemed service upon the Corporate Debtor, therefore, the Petitioner is again directed to send notice to the Corporate Debtor address and file proof of service on next date of hearing.

List this matter on 10.8.2017.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)